

IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

FAO No. 6988 of 2018

HDFC ERGO General Insurance Co. Ltd.

..... Appellants

V/s


Sudesh Lata and ors.

..... Respondents

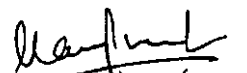
4. **Sukhwinder Singh son of Balwant Singh, Caste Jatt, resident of Village Bikrampur, P.S. Mullan, District Ambala. (Driver of Tipper bearing regn. No. HR-69C-7066).**
5. **Ajay Singh son of Shri Raajbir, Caste Jatt, resident of Village and PO Mullana, District Ambala, in front of Civil Hospital, Mullana, District Ambala on rent owner of House Jai Bhagwan son of Amar Nath Sharma. (Owner of Tipper bearing regn. No. HR-69C-7066).**

Whereas it is proved to the satisfaction of this Court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued this publication under Order 5 Rule 20 CPC against him to appear in this Court on **20.05.2020(Actual)** personally or through someone authorized by law to act for them/him or an Advocate of this Court to defend the above noted case, failing which it will be heard and decided ex-parte.

Given under my hand and the seal of this Court on
27th November 2019.


7-12-19

Superintendent (Judl.),
For Registrar (Judicial)


7/12/19.